

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR.

LD-VC-CW-7/2020 (WRIT PETITION)

Gram Vikas Swayam Sahayata Purush Bachat Gat
through its Secretary

-Vs.-

The District Supply Officer, Washim and another

Office notes, Office Memoranda of
Coram, appearances, Court's orders
or directions and Registrar's orders.

Court's or Judge's Orders.

Mr. Anand Deshpande, counsel for the petitioner.
Mr. N.R.Patil, AGP for the respondent.

CORAM : MANISH PITALE, J.

DATE : 27.04.2020

Hearing was conducted through video conferencing. The learned counsel appearing for the petitioner and the Assistant Government Pleader appearing for the respondents stated that the audio and video quality was proper.

2. Heard learned counsel for the petitioner.

3. It is pointed out that in the suspension order itself it is recorded by the respondent No.1 that there was no complaint from any beneficiary or cardholder regarding any wrong doing by the petitioner. It is also pointed out that the complaint in the present case originated perhaps because of an incident that took place on 06/04/2020 in connection with which a non-cognizable report was already registered at the behest of the petitioner.

4. In these circumstances, this Court is of the opinion that a *prima facie* case for grant of interim relief is made out by the petitioner.

5. Hence, issue notice, returnable in 3rd **week of June, 2020.**

6. Learned Assistant Government Pleader Mr.N. R. Patil waives notice on behalf of the respondents.

7. In the meanwhile, there shall be *ad interim* relief in terms of prayer clause (b).

JUDGE